

21/12/04

None for the applicant. Srs Raj Singh
Proxy for Srs Ak Chaturvedi for respondents.

Heard.

It is submitted on behalf of the respondents that the order dated 31/12/02 & 10/3/04, non-compliance of which has been alleged for initiating the Contempt Proceedings against the respondents, since have been stayed by the Hon'ble High Court vide order dated 6/5/04 in writ Petition No. 598(S/B) of 2004. Therefore, the Contempt Petition has become infructuous & is liable to be dismissed. Copy of the Stay Order passed in writ Petition have been perused & we feel satisfy that in view of the order of Stay granted by the Hon'ble High Court, the Contempt Proceedings cannot proceed in this matter till further orders passed by the Hon'ble High Court. Accordingly, Contempt Petition is dismissed with liberty to the applicant to file fresh Contempt Petition if the order is passed in favour of the Applicant by the Hon'ble High Court.

By
(S.C. Chawla)
MCA


(M.L. Sahni)
MCA

OR.
Copy of order
Prepared on 22/12/04
22/12/04